

(b) whether they travelled at their own expense or at the expense of the State; and

(c) the amount of travelling allowance paid to them in case they have travelled at the expense of the State?

The Deputy Minister of Home Affairs (Shri Datar): (a) Twenty-five Ministers and Deputy Ministers in all attended the Congress Session at Avadi.

(b) They travelled at their own expense to Avadi from Delhi or from the place where some of them were on tour on official business at that time.

(c) Nil.

MINISTERS' TOURS OF SOUTH INDIA

137. Shri Veeraswamy: Will the Minister of Home Affairs be pleased to state:

(a) which of the Ministers and Deputy Ministers of the Central Government toured in South India in the months of January and February, 1955;

(b) whether their tours were official or un-official; and

(c) the total amount of travelling allowance paid to them?

The Deputy Minister of Home Affairs (Shri Datar): (a) to (c). A statement giving the required information is laid on the Table of the House. [See Appendix III, annexure No. 60].

TRAVELLING ALLOWANCES

138. Shri Chaudhri Muhammed Shaf-fee: Will the Minister of Home Affairs

be pleased to lay a statement on the Table of the House showing;

(a) the travelling allowance drawn by each Minister for tour in India and abroad during the years 1953 and 1954;

(b) the travelling allowance paid to the staff accompanying each Minister during the above period;

(c) the places visited abroad; and

(d) the reasons for which the tour was undertaken?

The Deputy Minister of Home Affairs (Shri Datar): The information is being collected and will be laid on the Table of the Lok Sabha as soon as possible.

REQUISITION OF HOUSES IN KASHMIR STATE

139. Shri Chaudhri Muhammed Shaf-fee: Will the Minister of Defence be pleased to lay a statement on the Table of the House showing:

(a) the area of land and the number of houses and other establishments requisitioned by the Defence Authorities in Jammu and Kashmir State since November, 1947;

(b) the total amount paid to the owners by way of rent or compensation for acquisition of property; and

(c) the number of cases where rent or compensation is still to be paid and the amount involved?

The Deputy Minister of Defence (Sardar Majithia): (a) to (c). A statement is laid on the Table of the House. [See Appendix III, annexure No. 61].